

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. C.P. (IB)/1004(MB)2022

IN THE MATTER OF

Progility Technologies Private Limited

... Petitioner

Vs

Shapoorji Pallonji And Company Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 07.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Nausher Kohli (PH)

For the Respondent: Adv. Amir Arsiwala (PH)

ORDER

Counsel for both the parties have concluded their arguments and seek time to file their written submissions. Allowed as prayed for. Adjourned to **22.11.2023**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/